

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:686

ANSWERED ON:14.05.2002

ALLOCATION TO NGOS FOR INTEGRATED CHILD DEVELOPMENT PROJECTS

NARESH KUMAR PUGLIA

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether as per the directions of the Union Government, the State Governments have to allocate 10% of Integrated Child Development Projects to registered voluntary organisations (N.G.O.) in their States;

(b) if so, the details thereof;

(c) whether the choice of the projects to be handed over to N.G.Os rests with the State Governments;

(d) if not, the reasons therefor;

(e) whether the State Governments have made representation to the Union Government to authorise State Governments to decide about the projects under the scheme to be handed over to N.G.Os; and

(f) if so, the reaction of the Union Government thereto?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEVELOPMENT (DR. MURLI MANOHAR JOSHI)

(a)&(b) Consistent with the objects of ICDS Scheme, the Central Government have issued instructions to State Governments, through whom the Scheme is implemented, to entrust the implementation of ICDS Projects to registered voluntary organisations, subject to certain conditions which are given in the Statement annexed.

(c) Yes, Sir.

(d) The Question does not arise.

(e)&(f) The State Government of Maharashtra had made a proposal to entrust some ICDS Projects to NGOs. The State Government has been advised to take a decision in the matter, keeping in view the guidelines in this regard.

STATEMENT IN RESPECT OF PART (a) OF LOK SABHA STARRED QUESTION NO. 686 FOR 14.5.2002 REGARDING ALLOCATION TO NGOS FOR INTEGRATED CHILD DEVELOPMENT PROJECTS

Conditions for allotment of ICDS Projects to voluntary organisations

(i) The voluntary organisation must be a non-profit charitable organisation registered under registration of Societies Act, or some other appropriate law.

(ii) The State/Union Territory must satisfy itself about the capacity of the organisation to run an ICDS project or a group of Anganwadis and involve the community in achieving the objectives of the programme.

(iii) recruitment of CDPOs/ACDPOs, Supervisors, Anganwadi Workers and Helpers shall be done by the NGO itself, as per qualifications prescribed for the said posts. However, where more than one NGOs are involved in the implementation of an ICDS project, the CDPO/ACDPO will be appointed by the State Government and the other functionaries shall be appointed by the respective NGOs in their respective areas of operation.

(iv) Age-relaxation of 5 years for each of the categories over and above prescribed by State Governments may be allowed to the NGOs recruiting functionaries.

(v) The organisation will have the same responsibility for getting its workers trained and submission of progress reports, as are applicable to the existing projects run by the nodal Departments of the State/Union Territory. The Central and State Government Officers and their representatives will continue to visit, inspect and guide projects/Anganwadis run by the voluntary organisations.

(vi) The amount released by this Department to the State Governments for the implementation of the ICDS Schemes should in turn be released to the voluntary organisations in instalments by the State Government concerned.

(vii) The State Governments are responsible for providing supplementary nutrition to the ICDS beneficiaries and shall also ensure provision of funds required for supplementary food for Projects/Anganwadis allocated to NGOs.

(viii) The State Government is responsible for ensuring proper coordination between voluntary organisation and other community etc., the Health and Education Department for providing the package of services under the Scheme.